



LEGISLATIVE ASSEMBLY OF THE STATE OF GOA

**THE GOA TOWN AND COUNTRY
PLANNING (AMENDMENT) BILL, 2008**

(Bill No. 14 of 2008)

(As passed by the Legislative Assembly State of Goa)

**GOA LEGISLATURE SECRETARIAT
ASSEMBLY HALL, PORVORIM, GOA
MARCH, 2008.**

**THE GOA TOWN AND COUNTRY
PLANNING (AMENDMENT) BILL, 2008**

(BILL No. 14 of 2008)

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further to amend the Goa, Daman and Diu Town and Country Planning Act, 1974 (Act 21 of 1975).

BE it enacted by the Legislative Assembly of Goa in the Fifty-ninth Year of the Republic of India, as follows.-

1. *Short title and commencement.*— (1) This Act may be called the Goa Town and Country Planning (Amendment) Act, 2008.

(2) It shall be deemed to have come into force on the 29th day of February, 2008.

2. *Substitution of Section 16.*— For section 16 of the Goa, Daman and Diu Town and Country Planning Act, 1974 (Act 21 of 1975) (hereinafter referred to as the "principal Act"), the following section shall be substituted, namely:-

"16. *Effect of regional plan.*— On and from the date of publication of the regional plan

under section 15 for an area, all development programmes undertaken within that area by any private institution or by any other person shall conform to the provisions of such regional plan. However, public projects/schemes/development works, undertaken by the Central Government or the Government, shall be in conformity with the rules framed and procedures laid down by the Government for such projects/schemes/development works."

3. *Amendment of section 16A.*— For sub-section (1) of section 16A of the principal Act, the following sub-section shall be substituted, namely:-

"(1) No person shall undertake any work of development in contravention of any provision of the regional plan as in force, except the projects/schemes/development works undertaken by the Central Government or the Government, either by himself or through his servant or agent or any other person and all such development work shall be in conformity with the provisions of the regional plan."

4. *Repeal and saving.*— (1) The Goa Town and Country Planning (Amendment) Ordinance, 2008 (Ordinance No. 4 of 2008) is hereby repealed

(2) Notwithstanding the repeal of the Goa Town and Country Planning (Amendment) Ordinance, 2008 (Ordinance No. 4 of 2008), anything done or

any action taken under the principal Act, as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act, as amended by this Act.
